

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

Appeal Nos. C/254/2011

(Arising out of Order-in-Appeal C. Cus. No.256/2011 dt. 26.4.2011
passed by the Commissioner of Customs (Appeals), Chennai)

M/s. Jay Dev Industries

Appellant

Vs.

Commissioner of Customs, Chennai

Respondent

Appearance

None for the Appellant

Shri B. Balamurugan, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **18.03.2019**

Final Order No. **40504 / 2019**

Per Bench

None appeared for the appellant though repeated notices have been issued. The Tribunal has sent notices informing the hearing date as 18.3.2019 informing that it is a last chance. In spite of this, none appeared for the appellant. It is presumed that the appellant is not interested in pursuing the appeal. Hence the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Rex